

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 395 OF 2017 &
IA NOS. 820 & 819 OF 2017**

Dated: 19th December, 2017

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

**BSES Yamuna Power Limited
Vs.**

.... Appellant(s)

Delhi Electricity Regulatory Commission

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan
Mr. Hasan Murtaza

Counsel for the Respondent(s) : Mr. Nikhil Nayyar
Mr. Dhananjay Baijal

ORDER

Admit. Issue notice. Mr. Dhananjai Baijal takes notice on behalf of the Respondent and seeks four weeks time to file reply.

List the matter on **22.02.2018**. In the meantime, learned counsel for the respondents may file reply on or before 17.01.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

**(Justice N. K. Patil)
Judicial Member**

**(I.J. Kapoor)
Technical Member**